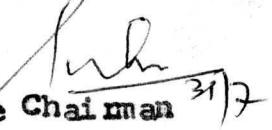


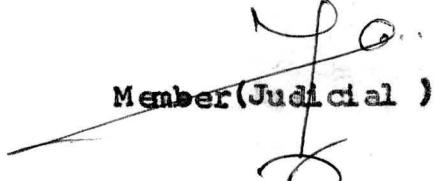
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 31.07.2003

None appears on behalf of the Applicant nor the Applicant is present in person. However, Mr. R.C. Rath, learned Standing Counsel for the Railways is present and heard. Mr. Rath by filing a Memo dt. 30.7.03 has submitted a letter No. Engg/Estab/Court case/2003 dt. 30.7.03 issued by the Senior Divisional Engineer(Central) East Coast Railway, Khurda Road stating that the Applicant has preferred an appeal dt. 29.10.96 against the punishment imposed on him by the ^{vide} Disciplinary Authority, order dt. 26.02.96. On consideration of his appeal, the Appellate was pleased to reduce the punishment to withholding of the increment for a period of 6 months without cumulative effect. With the passing of the said order of the Appellate Authority dt. 6.7.99, the grievance of the Applicant as ventilated in this Original Application has been redressed and in the circumstances nothing remains to be adjudicated in this matter. Accordingly, this Original Application is disposed of being infructuous. No costs.


Vice Chairman 31/7


Member (Judicial) 31/7

Five copies of final order dt. 31.7.03 issued to counsel for both sides.


S. C. T. 2003

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